COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 65 OF 2017 & IA No. 894 of 2017 & IA NOs. 128, 129 & 130 OF 2018

Dated: 20th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Green Energy Association ... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Ors... Respondent(s)

Counsel for the Appellant(s) : Mr. Saransh Shaw

Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma a/w

Mr. Arvind Banerjee (Rep.) for R-2

Ms. Divya Chaturvedi for R-4

ORDER

IA NOs. 128, 129 & 130 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In these applications, the applicant/appellant has prayed that delay in filing rejoinders may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinders is condoned and rejoinders are taken on record. Applications is disposed of.

APPEAL NO. 65 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on 23.05.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

mk/tpd